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**In The Central Administrative Tribunal**  
**Jaipur Bench, Jaipur**

CP No. 66/2000  
OA./TA/MP No.....

S.K. Sharma

Anil Kakodkar

Versus.....

Date of Order	Orders
13.2.2001  <i>Same Copy Hon'ble Govt. of A 14.2.2001</i>	<p>Mr.C.B.Sharma - Counsel for petitioner. Mr.V.S.Gurjar - Counsel for nonpetitioner.</p> <p>The counsel for the opposite party has stated that the reply has been filed. He further submits that against the order passed by this Tribunal, a Writ Petition was filed before the Rajasthan High Court and in the Writ Petition the order of this Tribunal was upheld with certain modifications. The counsel for the respondent submits that in pursuance of the order passed by the Hon'ble High Court the respondent's department issued order dated 12.2.2001 and copy of which was sent to the petitioner. The order dated 12.2.2001 is in respect of the implementation of the order of the High Court regarding payment of 50% amount of the retiral benefits.</p> <p>2. In view of the submissions made before us and the order passed by the Hon'ble High Court in the Writ Petition, we are of the considered view that there is no basis now to proceed further for taking action against the opposite party for contempt. Therefore, the Contempt Petition deserves to be dismissed.</p> <p>3. We, therefore, dismiss the Contempt Petition and notices issued against the alleged contemner are hereby discharged.</p> <p><i>Gopal Singh</i> (Gopal Singh) Member (A).</p> <p><i>S.K. Agarwal</i> (S.K. Agarwal) Member (J).</p> <p><i>12/2/2001</i></p>